

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 261 of 1990
T.A. No. _____

DATE OF DECISION 21-12-1990

VK Syed Mohammed

Applicant (s)

Mr KRB Kaimal

Advocate for the Applicant (s)

Versus

Union of India & another

Respondent (s)

Mr TPM Ibrahimkhan

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

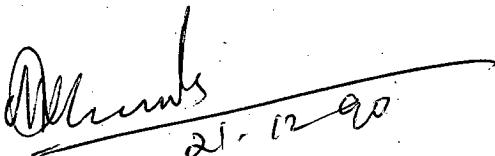
1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *Yes*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Yes*
4. To be circulated to all Benches of the Tribunal? *Yes*

JUDGEMENT

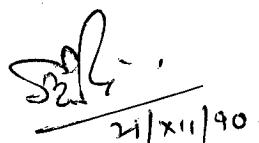
(Mr AV Haridasan, Judicial Member)

In this application filed under Section 19 of the Administrative Tribunals Act, the applicant has prayed that the second respondent may be directed to disburse an amount of Rs.2,699/- deducted from his T.A.Claim or in the alternative the second respondent may be directed to dispose of the representation made by him in that behalf at Annexure-I expeditiously. When the matter came up for argument, the counsel on either side submitted that the matter can be disposed of by giving a suitable direction to the second respondent to dispose of the representation at Annexure-I within a reasonable

time. In view of this submission, the application is disposed of directing the second respondent to dispose of the representation at Annexure-I dated 3.5.1989, within a period of one month from the date of communication of this order. There is no order as to costs.


21-12-90
(AV HARIDASAN)

JUDICIAL MEMBER


21/12/90
(SP MUKERJI)
VICE CHAIRMAN

21-12-1990

trs